

proposals were received. This increase has been made in the following High Courts from the dates the posts are filled up:

Name of the High Court	Increased by	
	Pma.	Addl.
Allahabad	—	9
Madhya Pradesh	—	6
Karnataka	1	3
Himachal Pradesh	—	1
Patna	—	3
Rajasthan	—	1
TOTAL:	1	23

((iv) Letters have been addressed to the Bar Councils and Bar Associations of various States requesting them for cooperation and also for suggestions for speedy disposal of cases.

(v) The Law Commission have been requested to suggest suitable measures to tackle the general problem of arrears. They are seized of the matter.

(vi) The Supreme Court, with the approval of the President, has recently amended the Supreme Court Rules to facilitate early disposal of cases in the Supreme Court.

Voting in elections to State Legislative Assemblies by the Indian citizens living abroad

1954. SHRI F. M. KHAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Indian citizens living abroad cannot vote in elections to the State Legislative Assemblies in India; and

(b) if so, whether Government propose to remove this anomaly?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Indian Citizens living abroad except persons who are employed under the

government of India, in posts outside India, are not eligible to vote in elections to Parliament and State Legislatures in India.

(b) No such proposal is under consideration.

Remittances by foreign drug manufacturing companies

1955. SHRIMATI JAMUNA DEVI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the details of remittances abroad by the foreign drug manufacturing companies operating in India during the last three years;

(b) whether Government propose to restrict the remittances of profits abroad by these companies; and

(c) what are the assets built-up by these companies in India, after remittances of profits abroad, during the above period, year-wise?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (c) A statement furnishing the requisite information for the years 1974/1974-75, 1975/1975-76 and 1976/1976-77, in respect of foreign drug companies in the organised sector having direct foreign equity exceeding 40 per cent, is enclosed. [See Appendix CVI, Annexure No. 109].

(b) Repatriation of profits etc. is permitted in terms of relevant statutory/regulatory provisions applicable to all such foreign companies in all Sectors of industry.

Abolition of Teachers' and Graduates' constituencies in Karnataka

1956. SHRI MULKA GOVINDA REDDY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a news item published in the news papers published